

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-70/ND/2021**

**IN THE MATTER OF:
M/s. N.K. Jain and Co.**

...PETITIONER

Vs.

M/s. Emaar India Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 19.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Piyush Singh and Ms. Aditi
Sinha, Advocates.**

**For the Respondent/ Corporate-debtor :Mr. Divyam Agarwal and Ms.
Pallavi Kumar, Advocates.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. Advocate Divyam Agarwal has appeared on behalf of the corporate debtor and submitted that he has already filed 'vakalatnama' which is not on record. Registry is directed to place it on record. The Learned Counsel for the corporate debtor has prayed for two weeks' time for filing the reply as well as sought for leave of the Tribunal to move an application regarding the time barred nature of the debt claimed in the petition. Two weeks' is granted for filing reply and which shall be inclusive of all the objections in the matter which he would like to raise against the objections. Matter is adjourned to **16.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**